

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos. 21761-21762/2019
(Arising out of impugned final judgment and order dated 13-01-2017
in SA No. 344/2016 and 30-05-2016 in SA No. 344/2016 passed by the
High Court of Judicature at Allahabad)

GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR. Petitioner(s)

VERSUS

UNION OF INDIA, THROUGH ITS SECRETARY & ORS. Respondent(s)

(IA No. 32606/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/
FACTS/ANNEXURES)

WITH

SLP(C) No. 3981/2019 (XI)

(IA No. 103990/2019 - APPROPRIATE ORDERS/DIRECTIONS, IA No.
22062/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA
No. 103992/2019 - EXEMPTION FROM FILING O.T. AND IA No. 22065/2019
- EXEMPTION FROM FILING O.T.)

Date : 25-07-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Ms. Sakshi Kakkar, AOR

Ms. Kiran Bhardwaj, AOR
Mr. Ashutosh Kumar Shukla, Adv.
Mr. A.n.singh, Adv.
Ms. Shakuntala Devi, Adv.

For Respondent(s) Mr. K.M Nataraj, A.S.G.
Mr. Shailesh Madiyal, Adv.
Mr. Vinayak Ssharma, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Ashok Panigrahi, Adv.
Mr. Amrish Kumar, AOR

Mr. Ajit Pudussery, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for
respondent seeking an adjournment, list on 08.08.2023.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR